

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-519**

IB-393/ND/2021

IA/2398/2022, IA/2817/2022, IA/3621/2022, IA/4814/2022, IA/975/2024

**IN THE MATTER OF:**

Asset Reconstruction Company (India) Ltd.

**.....Applicant**

**Vs.**

Uday Estates Pvt. Ltd.

**.....Respondent**

**SECTION**

U/s 7 IBC CIRP

**Order delivered on 14.05.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant :  
For the Respondent : Mr. Vaibhav Chauhan, Mr. Shubham Sharma, Advs.  
for R 17 in IA/4814/2022  
For the SRA : Mr. Sanjeev Panda, Adv.  
For the RP : Mr. Aditi Sharma

**ORDER**

Due to paucity of time, the matter is listed on **08.07.2024**.

**Sd/-  
(Dr. SANJEEV RANJAN)  
MEMBER (T)**